

CENTRAL ELECTRICITY REGULATORY COMMISSION

Record of Proceedings

Petition Nos.294, 296, 297, 298 and 299/2009

- Subject: 1. Petition No 294/2009- Petition for approval of tariff for Kopili Hydro Electric Project, (200 MW) for the period 2009-14
2. Petition No 296/2009- Petition for approval of tariff for Ranganadi Hydro Electric Project (405 MW) for the period 2009-14
3. Petition No 297/2009- Petition for approval of tariff for Khandong Power Station (50 MW) for the period 2009-14.
4. Petition No 298/2009- Petition for approval of tariff for Kopili Hydro Electric Project, Stage-II (25 MW) for the period 2009-14
5. Petition No 299/2009- Petition for approval of tariff for Agartala Gas Turbine Project (84 MW) for the period 2009-14.

Date of hearing : 28.10. 2010

Coram : Shri S.Jayaraman, Member
Shri M.Deen Dayalan, Member

Petitioner : North Eastern Electric Power Corporation Ltd

Respondent : Assam State Electricity Board & all Respondents

Parties present : 1 Shri P.K.Borah, NEEPCO
2 Ms. Elizabeth, NEEPCO
3 Shri Rana Bose, NEEPCO
4 Shri Ms. Debjani Dey, NEEPCO
5 Shri R. Kapoor, ASEB
6 Shri K. Goswami, ASEB
7 Shri M.M Sharm ASEB
7 Shri A.Kharpan, NEECL
8 Shri A.GANCHOUDRY TSECL
9 Shri A.DAS, TSESL
10 Shri A.K.Datta
11 Ms. Mallika Bezbaruah, Consumer

These petitions have been filed by the petitioner, North Eastern Electric Power Corporation Ltd (NEEPCO), for approval of tariff in respect of the following generating stations for the period 2009-14, based on the Central Electricity Regulatory Commission(Terms and conditions of Tariff) Regulations, 2009 (hereinafter 'the 2009 regulations')

- a) Kopili Hydro Electric Project, (200 MW)
- b) Ranganadi Hydro Electric Project (405 MW)
- c) Khandong Power Station (50 MW)
- d) Kopili Hydro Electric Project, Stage-II (25 MW)
- e) Agartala Gas Turbine Project (84 MW)

2. The representative of the petitioner submitted that these petitions have been filed for the approval of tariff in respect of generating stations mentioned in para-I above. He further submitted that the petitioner has already filed rejoinders to the responses filed by the respondents
3. The representative of Assam State Electricity Board has contended that the revised petitions filed by the petitioner were not in order and needed to be published as per the provisions of section 64(2) of the Electricity Act, 2003 (the Act). The representative of ASEB further submitted that the petitioner was required to file the details of the annual revenue requirement as per clauses 5 and 6 of section 62 of the Act and para 53 (h) (3) of the Tariff Policy.
4. The representatives of Tripura State Electricity Company Limited and the consumer made their submissions on similar lines as ASEB.
5. The Commission directed the petitioner to file its response, if any, to the objection of the respondents and the consumer by 5.12.2010.
6. The Commission directed the petitioner to furnish the following information on affidavit by 24.12.2010 with advance copy to the respondents.
 - a. Gross Block of Old assets certified by the auditor wherever replaced by a new asset.
 - b. Proper Justifications for assets which are replaced because of damage etc. should be furnished explaining the reason for such damage.
 - c. The Depreciations recovered on old assets along with the date of putting the assets for use and the date of taking out the assets from the use.
 - d. It is understood from the petitioner that they have clubbed the expenditure on consumption of Stores and spares with the Repair & Maintenance expenditure in O&M expenses during the period 2003-04 to 2007-08. The Petitioner is required to give expenses under the heads Consumption of Stores & Spares and Repair & Maintenance separately.
 - e. Financial Statement duly reconciled as on 31.03.2009.
7. Subject to above, order in the petitions were reserved.

Sd/-
(T. Rout)
Joint Chief (Law)